approved by the authorised testing agencies as per the Central Motor Vehicles Rules, 1989. The State Governments may, however, choose to impose eligibility and price criteria while selecting the vendors for fitment of SLDs on their vehicles owned by it or any SRTUs, corporations or a local authority under their control.

MGNREGA funds to genuine beneficiaries

- 4283. SHRI DEREK O'BREIN: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether the Ministry is taking steps to ensure that funds under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) reach the genuine beneficiaries;
 - (b) the data of job cards verified by the Ministry, State-wise; and
- (c) whether the Ministry has found duplicate or fake job cards, or the beneficiaries had died, if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Government is actively engaged with State Governments/UTs in establishing systems that ensure provision of work as per demand, transparency and accountability. To ensure transparency, the Ministry has introduced Electronic Fund Management System (e-FMS). Under this system, 96% of wage payments are electronically credited into the accounts of the workers through DBT system. The Government has started National Electronic Fund Management System (NeFMS) in 21 States and 1 UT for direct payment of wages into workers account. This system is likely to reduce unnecessary parking of funds in the States and promote greater transparency in fund management.

(b) and (c) The State Governments/UTs have been advised to get the registered households verified through Panchayat functionaries to ensure correctness in the database of the programme. Based on the data entry by States/UTs in the Programme Management Information System (MIS), State/UT-wise details of Job cards verified (Active) and number of deleted Job cards in financial year 2016-17 (reported in MIS as on 5th April, 2017) under the MGNREGA due to reasons like fakes, misappropriation, duplicate, wrong allocation, deceased etc. are given in Statement.

Statement State/UT-wise details of number of job cards verified and deleted under MGNREGA

Sl. No.	State	Number of Job cards verified (Active)*	
1	2	3	4
1.	Andhra Pradesh	3953108	238091
2.	Arunachal Pradesh	180971	6037
3.	Assam	2216289	651886
4.	Bihar	525652	130961
5.	Chhattisgarh	2640816	478002
6.	Goa	386	21
7.	Gujarat	785399	346085
8.	Haryana	339962	24189
9.	Himachal Pradesh	721477	35776
10.	Jammu and Kashmir	758395	116739
11.	Jharkhand	849674	113740
12.	Karnataka	2560205	679558
13.	Kerala	1962724	56530
14.	Madhya Pradesh	3692880	2166441
15.	Maharashtra	1062421	80489
16.	Manipur	221360	7237
17.	Meghalaya	435349	13320
18.	Mizoram	186892	2848
19.	Nagaland	109344	0
20.	Odisha	2030041	428617
21.	Punjab	626805	8028
22.	Rajasthan	5335933	635800
23.	Sikkim	72502	9740
24.	Tamil Nadu	6740643	938177
25.	Telangana	2790915	0
26.	Tripura	591266	20157

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1	2	3	4
27.	Uttar Pradesh	5320404	1934706
28.	Uttarakhand	666541	130598
29.	West Bengal	7096808	74114
30.	Andaman and Nicobar Islands	6273	0
31.	Dadra and Nagar Haveli	0	0
32.	Daman and Diu	0	0
33.	Lakshadweep	447	0
34.	Puducherry	11910	1598
4	Total	54493792	9329485

^{*}Reported in MIS as on 5th April, 2017.

Status of proposals received from Chhattisgarh

†4284. SHRIMATI CHHAYA VERMA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of proposals received by the Ministry for development works during the last three years from the Chhattisgarh Government and the amount involved therein, scheme- wise along with the details of action taken thereon;
- (b) the reasons for which proposals received from the State Government are still pending;
 - (c) whether any time-limit has been stipulated for disposal of proposals;
- (d) whether delay in execution of proposals hampers the development works; and
 - (e) the details of the manner in which cost overruns are being adjusted?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Ministry of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Deendayal Antyodaya Yojana-National Rural Livelihood Mission (DAY-NRLM), Deen Dayal Upadhyay-Gramin Kaushalya Yojana (DDU-GKY), Pradhan Mantri Awas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY) and National Social Assistance Programme (NSAP) to bring about overall improvement in the quality of life of the people in rural areas, including Chhatisgarh,

[†] Original notice of the question was received in Hindi.